GOVERNMENT OF INDIA ENVIRONMENT AND FORESTS LOK SABHA

UNSTARRED QUESTION NO:2681 ANSWERED ON:26.08.2013 E WASTE MANAGEMENT AND HANDLING RULES Alagiri Shri S. ;Khaire Shri Chandrakant Bhaurao

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Government has notified separate e-waste (Management and Handling) Rules, 2011 in the country;
- (b) if so, the details thereof;
- (c) the reasons for the ruling to come into effect from 1st May, 2012 though the said rule has been notified in May, 2011;
- (d) the reaction of the Government thereto; and
- (e) the manner in which the said notification is likely to check the import of hazardous e-waste in the country?

Answer

MINISTER OF THE STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

- (a) & (b) The Ministry of Environment and Forest, has notified E-Waste Rules in May 2011, which has come into force with effect from 1st May 2012. The concept of Extended Producers Responsibility (EPR) has been enshrined in these rules. As per these Rules the producers are required to collect e-waste generated from the end of life of their products by setting up collections centers or take back systems either individually or collectively. E-waste recycling can be undertaken only in facilities authorized and registered with State Pollution Control Boards/Pollution Control Committee (PCCs). Wastes generated are required to be sold to a registered or authorized recycler or re-processor having environmentally sound facilities. The rule has provision for setting up of Collection Centre individually or jointly; or by a registered society or a designated agency; or by an association to collect e-waste.
- (c) & (d) Considering the gaps in the quantum of e-waste generated per year in the country and infrastructure available to manage it and also to give adequate time to Producers and other stakeholders for setting up adequate e-waste management systems, it was decided that these rules shall come in to force from 1st may 2012.
- (e) Import and export of e-waste is continued to be regulated under Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2008.